

Rights panel seeks report on illegal bleaching units

TRIBUNE NEWS SERVICE

PANIPAT, OCTOBER 2

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a large number of illegal bleaching units are operating in Panipat district without a valid no-objection certificate (NOC) from the Haryana State Pollution Control Board (HSPCB).

Reportedly, the workers in these units are not being provided with boots, gloves or any other safety equipment, due to which they are exposed to hazardous chemicals, causing severe damage

to their hands and feet, besides skin allergies.

The commission has issued a notice to the District Magistrate, Panipat, calling for a detailed report on the matter within two weeks. Due to the use of chemicals like hydrochloric acid and sodium hypochlorite in these units, at least 10-12 workers, with severely injured hands and feet, visit the Civil Hospital daily for treatment. Reportedly, no arrangements have been made to dispose of the chemical-laden wastewater in these units, which is being directly discharged into pits.

The Tribune

Sat, 03 October 2026

<https://epaper.tribuneindia.com>



ब्लीच हाउस में श्रमिकों के हाथ-पैर गल रहे आयोग ने पानीपत में अवैध ब्लीच हाउस पर कार्रवाई की रिपोर्ट मांगी

भास्कर न्यूज़ | पानीपत

पानीपत में अवैध ब्लीच हाउस में केमिकल में काम करते हुए श्रमिकों को हो रहे त्वचा रोगों के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने पानीपत के डीसी को नोटिस जारी कर मामले में दो सप्ताह में रिपोर्ट तलब की है। डीसी को अवैध ब्लीच हाउसों पर कार्रवाई व श्रमिकों के स्वास्थ्य की संक्षिप्त रिपोर्ट देनी होगी। दैनिक भास्कर ने अवैध ब्लीच हाउस में श्रमिकों के स्वास्थ्य की अनदेखी के मुद्दे को 30 सितंबर के अंक में प्रमुखता से प्रकाशित किया था। आयोग ने श्रमिकों की इस हालत को उनके मानवाधिकारों का हनन माना है। बता दें कि ब्लीच करने के लिए बिना सुरक्षा के केमिकल में उतारा जा रहा है। इससे श्रमिकों के हाथ पैर गल रहे हैं। पानीपत में महज 28 ब्लीच हाउस के पास ही राज्य

भास्कर ने उठाया था मुद्दा

कांग्रेस ने बहाल में 32 3 घंटा लगा हाउस

अवैध ब्लीच हाउस में केमिकल से गल रहे श्रमिकों के हाथ-पैर



30 सितंबर को प्रकाशित खबर।

■ राष्ट्रीय मानवाधिकार आयोग के पत्र की अब तक जानकारी नहीं है। हो सकता है आयोग की ओर से कोई पत्र आया है, लेकिन अभी संज्ञान में मामला नहीं है।

-हरीश कुमार वशिष्ठ, डीसी, पानीपत

प्रदूषण नियंत्रण बोर्ड से एनओसी प्राप्त है। सिवाह के पास, रिसालू रोड, डिडवाड़ी रोड, सनौली रोड, छाजपुर के पास, कुराड़ के पास, बबैल गांव के पास व बलाना गांव के पास ब्लीच हाउस अवैध रूप से चल रहे हैं।

In Kendrapada NHRC team to probe sarpanch's custodial torture claim

Three-member
panel to visit
district from
Oct 5 to 9

RAJESH DEHERA ■ Kendrapada

A three-member team of the National Human Rights Commission (NHRC) will visit Kendrapada from October 5 to 9 to investigate allegations of custodial torture, physical assault and denial of procedural safeguards made by Tikhiri Sarpanch Chameli Ojha over the June 11 incident.

The NHRC's Delhi office has informed the Kendrapada Superintendent of Police and the District Collector about the visit. The team is expected



to examine the circumstances of the alleged assault and question Mahakalapada police personnel, the BDO, block office employees, eyewitnesses, the investigating officer and the doctor concerned, official sources said. It will also scrutinise relevant records before completing its inquiry.

Earlier, the NHRC had sought an Action Taken Report from the District Magistrate and the SP within 15

days, following a petition by human rights defender Manoj Jena, chairperson of the Human Rights Front, Bhubaneswar.

Jena alleged that Ojha was falsely implicated in a case lodged by the Mahakalapada BDO for offences including attempt to murder, causing hurt and obstructing a public servant.

Ojha alleged that she was assaulted inside the block office and her mobile phone was forcibly taken. She said she and her brother were intimidated after their arrest, and that police did not prepare a proper arrest memo. SP Siddharth Kataria said he was not aware whom the NHRC team would summon.

{ **PANIPAT** }

HUMAN RIGHTS PANEL TAKES NOTE OF CHEMICAL BURN INJURIES

KARNAL: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a large number of 'bleaching units' are operating in Panipat district of Haryana without a valid no objection certificate (NOC) from the Pollution Control Board. The NHRC has also issued a notice to Panipat deputy commissioner (DC), seeking a report in two weeks.

In a statement, the commission said that the workers reportedly in these units are not being provided protective due to which they are directly exposed to the hazardous chemical, causing severe damage to their hands and feet apart from skin allergies.

HTC

Ensure action after probe in complaint regarding children disabled by contaminated cough syrup: NHRC to J&K CS

ATR sought by Commission within 4 weeks

GK News Service
Jammu, Oct 2

The National Human Rights Commission (NHRC) has asked the Chief Secretary, J&K to direct the concerned authority to take appropriate legal action after conducting an enquiry into a complaint related to four children from Ramnagar tehsil of Udhampur district, who allegedly suffered permanent disabilities after consuming contaminated cough syrup during the 2019-20 tragedy.

The direction has come on a complaint pursued by a social activist Sukesh C Khajuria, seeking adequate compensation, medical care and rehabilitation for the four surviving children.

The NHRC has directed the concerned authority to conduct an enquiry in association with the complainant and victim, take appropriate action in accordance with law and inform the complainant about the action taken.

An Action Taken Report (ATR) has been sought by the Commission within four weeks.

"The complaint intimation dated November 13, 2025, received from Sukesh C Khajuria in respect of

children across Jammu and Kashmir was placed before the Commission on September 24, 2026. Upon perusal of the same, the Commission directed: this complaint be transmitted to the concerned authority for appropriate action as per law. The authority concerned is directed to take appropriate action after enquiry associating the complainant/victim and to inform him or her of the action taken in the matter and also submit a report to the Commission within four weeks," stated Assistant Registrar (Law), NHRC in a communique dated September 24, 2026, addressed to the Chief Secretary, J&K.

The complaint stated that although the four children survived the tragedy, they were left with permanent disabilities. Disability certificates issued by the Chief Medical Officer, Udhampur, were also placed on record in support of their cases.

The matter relates to Cold Best-PC syrup manufactured by Digital Vision, Kala Amb, Himachal Pradesh.

Laboratory findings cited in the complaint had detected 34.24 percent w/v (weight per volume) Diethylene Glycol (DEG) in a tested

sample of the syrup. DEG is a toxic industrial chemical and is unsafe for human consumption.

The contaminated cough syrup tragedy had earlier resulted in the deaths of children in the Ramnagar area during December 2019 and January 2020.

In the earlier proceedings, the NHRC had found lapses on the part of the J&K Drugs Department and directed payment of Rs 3 lakh compensation to the Next of Kin (NoK) of the deceased children.

The challenge to the NHRC order was subsequently dismissed by the High Court of J&K and Ladakh.

Khajuria, in a press statement, maintained that while compensation was granted in the cases involving deaths, the surviving children, who were left with lifelong disabilities also required adequate financial assistance, continuing medical care and rehabilitation.

He has further sought fixation of responsibility for regulatory lapses and strengthening of the drug-quality testing, surveillance and enforcement mechanism so that such tragedies are not repeated.

Full Text on www.greaterkashmir.com

मानवाधिकार आयोग ने पानीपत में अवैध ब्लीच हाउस की रिपोर्ट मांगी ब्लीच हाउस में श्रमिकों के हाथ-पैर गल रहे

भास्कर न्यूज़ | पानीपत

पानीपत में अवैध ब्लीच हाउस में केमिकल में काम करते हुए श्रमिकों को हो रहे त्वचा रोगों के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने पानीपत के डीसी को नोटिस जारी कर मामले में दो सप्ताह में रिपोर्ट तलब की है। डीसी को अवैध ब्लीच हाउसों पर कार्रवाई व श्रमिकों के स्वास्थ्य की संक्षिप्त रिपोर्ट देनी होगी। दैनिक भास्कर ने अवैध ब्लीच हाउस में श्रमिकों के स्वास्थ्य की अनदेखी के मुद्दे को 30 सितंबर के अंक में प्रमुखता से प्रकाशित किया था। आयोग ने श्रमिकों की इस हालत को उनके मानवाधिकारों का हनन माना है।

बता दें कि ब्लीच करने के लिए बिना सुरक्षा के केमिकल में उतारा जा रहा है। इससे श्रमिकों के हाथ पैर गल रहे हैं। पानीपत में महज 28 ब्लीच हाउस के पास ही राज्य प्रदूषण नियंत्रण बोर्ड से एनओसी प्राप्त है। सिवाह के पास, रिसालू रोड, डिडवाड़ी रोड, सनौली रोड, छाजपुर के पास, कुराड़ के पास, बबैल गांव के पास व बलाना गांव के पास ब्लीच हाउस अवैध रूप

भास्कर ने उठाया था मुद्दा

पानीपत में भास्कर ने कुल 32 अवैध ब्लीच हाउस

अवैध ब्लीच हाउस में केमिकल से गल रहे श्रमिकों के हाथ-पैर



30 सितंबर को प्रकाशित खबर।

से चल रहे हैं। इन ब्लीच हाउस में न तो सीवरेज ट्रीटमेंट प्लांट है और न ही श्रमिकों के लिए किसी प्रकार की व्यवस्था। यह केमिकलयुक्त पानी को सीधा भूमि में छोड़कर भूमिगत जल को खराब रहे हैं। बोर्ड ने 1 जनवरी 2025 से अब तक 27 ब्लीच हाउसों को सील किया है। पानीपत में महज 28 ब्लीच हाउस के पास ही एनओसी है। लगभग 100 से अधिक ब्लीच हाउस अवैध रूप से चल रहे हैं।

पानीपत डीसी हरीश कुमार वशिष्ठ ने कहा कि राष्ट्रीय मानवाधिकार आयोग के पत्र की अब तक जानकारी नहीं है। हो सकता है आयोग की ओर से कोई पत्र आया है, लेकिन अभी संज्ञान में मामला नहीं है।

हालात

बिना सुरक्षा उपकरणों के रसायनों में काम करने को मजबूर हैं मजदूर, रसायनयुक्त पानी सीधे गड्ढों में बहाया जा रहा

ब्लीचिंग हाउस में सुरक्षा पर एनएचआरसी सख्त

माई सिटी रिपोर्ट

पानीपत। औद्योगिक नगरी में अवैध रूप से संचालित ब्लीचिंग हाउस को लेकर राष्ट्रीय मानव अधिकार आयोग (एनएसआरसी) ने कड़ा रुख अपनाया है। यहां बिना सुरक्षा उपकरणों के काम करने के कारण जहरीले रसायनों से मजदूरों के हाथ-पैर गंभीर रूप से झुलसने की जानकारी पर आयोग ने स्वतः संज्ञान लिया है। इस संबंध में एनएचआरसी ने उपायुक्त को नोटिस जारी कर दो सप्ताह के भीतर पूरे मामले की विस्तृत रिपोर्ट तलब की है।

एनएसआरसी जारी नोटिस में कहा कि ब्लीचिंग हाउस में मजदूरों की सुरक्षा में अनदेखी सीधे तौर पर मानवाधिकारों के हनन का गंभीर मामला है। ब्लीचिंग इकाइयों में काम करने वाले श्रमिकों को जूते, दस्ताने

पांच विभागों की संयुक्त टीम ने शुरू की जांच

पिछले वर्ष 29 अगस्त 2025 को राष्ट्रीय हरित अधिकरण (एनजीटी) की प्रिंसिपल बेंच ने पानीपत के 32 अवैध ब्लीच हाउसों के खिलाफ सख्त कार्रवाई के आदेश जारी किए थे। एनजीटी ने एचएसपीसीबी को तीन महीने के भीतर सभी 32 प्रदूषणकारी इकाइयों द्वारा किए गए पर्यावरणीय नुकसान का आकलन कर हर्जाना (ईसी) निर्धारित करने और उसकी वसूली करने का निर्देश दिया था।

हालांकि, आरटीआई में मिली सूचना के अनुसार, एनजीटी की तीन महीने की तय समय-सीमा बीतने के बाद भी अधिकारियों के स्तर पर प्रगति शून्य रही है और इन इकाइयों पर पर्यावरणीय क्षतिपूर्ति लगाने या वसूली शुरू करने की कोई प्रभावी कार्रवाई रिकॉर्ड में नहीं दिखाई दी है। हाल ही में, प्रदूषण और भूजल दूषित होने की शिकायतों के बीच, प्रशासन ने पांच विभागों की एक संयुक्त कमेटी गठित कर व्यापक जांच शुरू की है।

“ब्लीचिंग हाउस की समय-समय पर जांच की जाती है। अवैध रूप से संचालित हाउस पर कार्रवाई की जाती है। इन पर जुर्माना भी लगाया जाता है। रसायनों से मजदूरों के झुलसने का कोई बड़ा मामला सामने नहीं आया है। आयोग के आदेश पर मौका देखा जाएगा। -कुलदीप, एसडीओ, एचएसपीसीबी।

या अन्य कोई भी सुरक्षा उपकरण उपलब्ध हाइड्रोक्लोरिक एसिड और सोडियम हाइपोक्लोराइट जैसे खतरनाक रसायनों के

■ प्रदूषण नियमों की धज्जियां सीधे गड्ढों में बहाया जा रहा रासायनिक पानी

एक रिपोर्ट में सामने आया है कि ये ब्लीचिंग हाउस हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड (एचएसपीसीबी) से बिना कोई वैध अनापत्ति प्रमाण पत्र (एनओसी) लिए अवैध रूप से चलाई जा रही हैं। इसके अलावा, रसायनों से युक्त जहरीले अपशिष्ट जल के निस्तारण की भी कोई उचित व्यवस्था नहीं की गई है। इसे सीधे खुले गड्ढों में बहाया जा रहा है। इससे पर्यावरण और भूजल को भी भारी नुकसान पहुंच रहा है। इसके साथ रसायनों के संपर्क में आने से झुलसे मजदूर अस्पतालों में आ रहे हैं।

सीधे संपर्क में आ रहे हैं। इससे उनके हाथ-पैर में गंभीर घाव हो रहे हैं और त्वचा की एलर्जी से पीड़ित हो रहे हैं।

Source:

<https://www.newindianexpress.com/states/odisha/2026/Oct/03/stone-quarrying-nhrc-seeks-report-from-mayurbhanj-collector>

Stone quarrying: NHRC seeks report from Mayurbhanj collector

In an order issued on Monday, the commission directed the collector to conduct an inquiry into the allegations and submit a report within two weeks of receiving its communication.

Express News Service

Updated on: 03 Oct 2026, 8:53 am

BARIPADA: The National Human Rights Commission (NHRC) has sought an action taken report (ATR) from the Mayurbhanj collector over allegations of rampant illegal stone quarrying in the foothills of Similipal National Park, including areas near Saratchandrapur and Bankasahi villages under Shyamakhunta tehsil.

In an order issued on Monday, the commission directed the collector to conduct an inquiry into the allegations and submit a report within two weeks of receiving its communication.

Rights activist Akhand, in his petition filed before the NHRC, had alleged that unauthorised stone quarrying was being carried out in Similipal foothills, particularly at night, using drilling machines and explosives. According to the petition, the blasting caused loud explosions and tremors in surrounding villages, with cracks reportedly developing in houses in the area. Besides, the quarrying was allegedly being carried out without the requisite approvals or environmental clearances.

The petitioner argued that the alleged quarrying was not merely an environmental violation but was also affecting the safety, livelihood and dignity of local residents. It was further alleged that more than 50 stone-laden trucks were passing through the area every day, affecting road safety and disrupting the normal lives of residents.

The petition also raised concerns over alleged environmental degradation in Similipal forest. It alleged deforestation, hill cutting, and noise and air pollution, and stated that degradation of the local environment could adversely affect communities dependent on the area's natural resources.

The NHRC observed that if the allegations were found to be true, it would constitute serious violations of the human rights of local residents. Subsequently, it directed the collector to conduct an inquiry and submit a report within two weeks.

Source: <https://www.hindustantimes.com/cities/chandigarh-news/haryana-human-rights-panel-takes-note-of-chemical-burn-injuries-in-panipat-101790969195054.html>

Haryana: Human rights panel takes note of chemical burn injuries in Panipat

In a statement, the commission said that the workers reportedly in these units are not being provided boots, gloves or any other safety equipment, due to which they are directly exposed to the hazardous chemical

Published on: Oct 3, 2026, 07:54:30 IST

By HT Correspondent , Karnal

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a large number of 'bleaching units' are operating in Panipat district of Haryana without a valid no objection certificate (NOC) from the Pollution Control Board. The NHRC has also issued a notice to Panipat deputy commissioner (DC), seeking a report in two weeks.

In a statement, the commission said that the workers reportedly in these units are not being provided boots, gloves or any other safety equipment, due to which they are directly exposed to the hazardous chemical, causing severe damage to their hands and feet apart from skin allergies.

"The commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to the Panipat DC, calling for a detailed report on the matter within two weeks," it said.

According to the media report, carried on September 30, the commission said that due to the use of chemicals like hydrochloric acid and sodium hypochlorite in these bleaching units, at least 10-12 workers from these units approach the Civil Hospital daily for medical treatment with severely injured hands and feet.

Reportedly, no arrangements have been made to dispose the chemical-laden wastewater in these units, which is being directly discharged into pits, it added.

Source: <https://ishr.ch/latest-updates/indias-national-human-rights-institution-is-failing-its-responsibilities-and-should-be-downgraded/>

India's national human rights institution is failing its responsibilities and should be downgraded
02 October 2026

In March 2025, the GANHRI accreditation body gave India's National Human Rights Commission one year to comply with the Paris Principles. Meanwhile, police still investigate police, appointments lack transparency and pluralism, civil society is sidelined, and serious violations go unaddressed. As such, ISHR urges a downgrade at November's review.

In March 2025, the Sub-Committee on Accreditation (SCA) of the Global Alliance of National Human Rights Institutions (GANHRI) recommended downgrading the accreditation of the National Human Rights Commission of India (NHRCI). It gave the institution one year to bring its work in line with the Paris Principles, the international standards for national human rights institutions. The NHRCI challenged the recommendation, but GANHRI rejected the challenge in December 2025. The review has since been postponed to November 2026. Ahead of it,

Police investigating police

The SCA has repeatedly flagged that the NHRCI relies on police officers seconded from the government to investigate human rights violations, including those committed by police. It has recommended amending the Protection of Human Rights Act accordingly. No legislative change has followed. The Commission has only proposed internal rules that would allow non-police investigators, yet its website still describes an Investigation Division made up solely of police officers.

The consequences of this are demonstrated in the impunity connected with a number of cases including the unfulfilled call by UN Special Rapporteurs in February 2026 for independent inquiries into alarming allegations of hundreds of extrajudicial killings and torture-related deaths, which disproportionately affected Muslims, Dalits and Adivasis.

Appointments without transparency or pluralism

The SCA has stressed that an institution must be, and be seen to be, independent of government. Yet the government continues to appoint a former civil servant as Secretary-General, whose tenure has now been extended three times, most recently in July 2026. Two commissioner posts have been vacant since 2018 and 2021, and the SCA has noted that the commission has only one woman among its members. The selection of the chairperson, made by the President on the recommendation of a committee that includes the Prime Minister, remains opaque, despite SCA calls to publicly advertise vacancies and consult broadly.

Turning away from civil society

The SCA has heard from civil society actors that the NHRCI does not cooperate with them, and that it avoids those critical of its performance. This matters at a time when the government has cancelled the foreign funding licences of 22,493 NGOs under the Foreign Contribution Regulation Act, a law UN experts say is used to silence organisations whose priorities differ from the government's. The NHRCI has not spoken out. It also stayed silent on the arrests of five Indigenous human rights defenders in Assam, even after four UN experts urged their release.

Silence in the face of violations

The Commission has taken up more cases on its own initiative, and its media presence has improved. But these changes look cosmetic. Its redesigned website displays large figures on complaints disposed of, with little context, and no longer clearly shows data on deaths in police and judicial custody or alleged extrajudicial killings, which it once published.

Meanwhile, the NHRCI has said little or nothing about:

the UN Committee on the Elimination of Racial Discrimination's August 2026 findings of large-scale violations by law enforcement, including against Dalits, Indigenous Peoples and non-citizens

the use of counterterrorism law against activists, journalists and students, including in the Bhima Koregaon and Delhi 2020 cases

the excessive force used against student protesters in New Delhi in July 2026, which injured over 100 people

the removal of over 60 million names from electoral rolls, and a civil society request for a public hearing that went unanswered

arbitrary demolitions of Muslim homes, ruled illegal by the Supreme Court in 2024

violence in Manipur, which has killed over 300 people since May 2023

the expulsion of ethnic Bengali Muslims and Rohingya refugees to Bangladesh

What should happen next

The NHRCI had a year to act on the SCA's recommendations and has not. An "A" rating signals to the world that an institution is independent and effective. For the NHRCI, it currently does the opposite, giving credibility to a body that is not protecting those who most need it. ISHR joins other human rights NGOs in urging GANHRI and the SCA to downgrade the NHRCI at its November 2026 review.

Source: <https://indianmasterminds.com/feature-stories-on-bureaucrats-changemakers/narendra-modi-25-years-water-security-india-238643/>

25 Years of Transformative Governance: How Water Security Became Central to India's Development Story

As Narendra Modi completes 25 years in government, former Secretary General of the NHRC and retired 1988-batch Indian Forest Service (IFS) officer Bharat Lal examines how water security evolved from Gujarat's development priority into a national governance agenda through conservation, institutions and Jal Jeevan Mission.

October 2, 2026

Indian Masterminds Bureau

On 7 October, 2026, Shri Narendra Modi completes 25 years in the government, first as Chief Minister of Gujarat and thereafter as the Prime Minister of the country. While driving the development agendas for the state and central government, he has provided a transformative approach to governance in improving the quality of life of people, facilitating the ease of living while ensuring that no one is left behind on the road to progress. Focussed on providing basic amenities, like housing, clean tap water, toilets, electricity, cooking gas, internet connectivity, and access to healthcare, education and skilling to all, his governance model has delivered change in the lives people. In this endeavour, water security has occupied the centre stage, demonstrating the prime minister's key governance style of solving, instead of merely managing a problem.

As Chief Minister of Gujarat, Narendra Modi took oath 25 years ago on 7 October 2001 amidst challenging circumstances. The state was reeling under prolonged droughts, slow rehabilitation and reconstruction work in earthquake-affected areas and ensuing financial crisis. However, for him, this was an opportunity to transform the development agenda. He prioritised water management to transform the state from water scarce to water secure Gujarat. A reliable, safe and sustainable water supply is fundamental not only for sustaining life but also for improving socio-economic conditions and developing human capital. However, globally, water security is under immediate risk, with declining availability of freshwater owing to population growth, rapid urbanisation, industrial activities and resultant pollution, and climate change. As per one estimate, India is also facing an acute water crisis with 600 million people impacted due to extreme water stress. Altered rainfall patterns with increased frequency of droughts and floods, owing largely to climate change, threaten agriculture, especially in arid and semi-arid regions. Groundwater contamination as well as its overexploitation, pollution of rivers, and uneven distribution of water resources between different regions intensifies the crisis.

The provision of assured supply of water to every citizen has therefore been a core pillar of the Prime Minister's mandated focus on inclusive development and high economic growth. During his two and a half decades in the Government, Shri Narendra Modi has provided policy-driven leadership to assure water security to citizens.

Gujarat: From managing water scarcity to ensuring water security

Over the past two decades, the state of Gujarat has emerged as one of the states with highest growth in India. In 2023-24, it contributed 8.05% to India's GDP. But back in 2002, the state was in poor economic shape. During 1999-2000, the Gross State Domestic Product (GSDP) grew by a mere 1.2%. Following the devastating earthquake

in the state in 2001, the growth rate turned negative at 4.89%. Between 1997 – 2002, the GSDP growth rate of Gujarat was merely 2.8%. This was also a period when the state faced severe water crisis. The state's 70% land area is arid/ semi-arid or desert and many regions in the state suffer from water deficit. By 2000, 27% of the groundwater resources in Gujarat were depleted. Rainfall deficits led to recurrent droughts, that led to conflicts over water scarcity and resulted in heavy dependence on water trains and tankers to fulfil drinking water needs of people in many districts. This had a cascading effect on crucial sectors, like agriculture, dairy, and industry, resulting in substantial economic losses.

The rehabilitation efforts, post the 2001 earthquake, provided an opportunity to relook at water service delivery across the state. The Narendra Modi-led government placed water conservation, augmentation and distribution at the heart of Gujarat's development strategy. Investments were made in creating futuristic water infrastructure, including water storage, inter-basin water transfer, water treatment plants, rainwater harvesting, check dams, and wastewater recycling. A statewide water supply grid was built to enable inter-basin transfer of water from water abundant South Gujarat to water scarce and water quality-affected regions of North Gujarat, Saurashtra and Kutch. In this endeavour, community mobilisation became critical in restoring water bodies, recharging of aquifers, de-silting tanks, and reservoirs, and tapping new water catchment areas.

The Gujarat governance model was distinctive not merely because of the physical infrastructure created, but also because of the institutional architecture built around it. The creation of the Water and Sanitation Management Organisation (WASMO) in 2002 added the social and institutional dimension to the water security agenda. WASMO introduced a decentralised, demand-driven and community-managed model for rural drinking water supply. Instead of treating village communities merely as passive beneficiaries, it sought to make Gram Panchayats and village-level Pani Samitis with more than 50% women members responsible for planning, approving, implementing, operating and maintaining water supply systems, local water sources and improved sanitation. The infrastructure, policy and social investments made in improving the water security of Gujarat paved the way for improvement in public health, education, social equity, and resulted in economic transformation of the state making it a model for development for the rest of the country.

National water security: At the centre of development

In 2014, after Shri Narendra Modi became Prime Minister, efficient water management, improved sanitation and access to clean tap water to every citizen became a key objective of the government's development agenda. True development cannot take place until time-assured, clean piped water and improved sanitation is assured to every household, irrespective of geographical remoteness, area sensitivity, or socio-economic situation. In India, with limited number of rain days, 18% of world's population's and only 4% of global freshwater resources, it is important that rainwater is cleanly harvested and stored. This requires the earth's surface be made open-defecation free. The flagship Swachh Bharat Mission, launched in October 2014, in the first year of his prime ministership, focussed on ensuring access to toilets and improved sanitation, thus making India an Open Defecation Free (ODF) country. This was a deliberate strategy. Before providing clean drinking water to every home, surrounding environment had to be rid of contaminated human waste. Between 2014 and 2019, over 100 million household toilets were constructed in rural India to end open defecation. Improved sanitation coverage resulted in avoiding nearly 300,000 deaths due to diarrhoea during this period, as per government records.

A distinctive feature of the water security approach of the Prime Minister has been the effort to make water conservation a people's movement. The Jal Shakti Abhiyan, launched in 2019 with its Catch the Rain campaign, started in 256 water-stressed districts, promotes rainwater harvesting, rejuvenation of water bodies, and afforestation in the whole country. Similarly, Mission Amrit Sarovar, launched in April 2022, sought to create or rejuvenate at least 75 water bodies in every district. The programme was designed around convergence of existing schemes and Jan Bhagidari, rather than relying solely on a new standalone funding stream. Atal Bhujal Yojana was planned and implemented to improve ground water management through community-led initiatives in 80 water-stressed districts of 7 states.

Jal Jeevan Mission: Clean tap water to every household

The Jal Jeevan Mission (JJM) – Har Ghar Jal, announced by the Prime Minister on 15 August 2019, aimed to provides

every rural Indian household with a functional tap water connection by 2024. The initiative focusses on delivering prescribed quality with adequate quantity and sufficient pressure on a long-term basis. At the time of its launch, only 3.23 crore (less than 17%) of rural households had tap water connections, but by August 2026, this number increased to over 15.92 crore, covering nearly 82.25% of total rural households. The scope, scale and speed have been unparalleled not only in India but anywhere in the world. By prioritising piped water service delivery, JJM has improved health outcomes, enhanced the overall quality of life and unlocked the potential of millions of rural residents especially women and girls, and making them stakeholders in India's growth story.

Making water everyone's business

The community-led approach of WASMO provided an important institutional precedent for JJM. Traditionally women carry the burden of collecting water for their households, but JJM emphasised on increased participation and leadership of women in the decision-making processes related to water access and use. The formation of Village Water and Sanitation Committees (VWSC)/ Pani Samitis shifted decision-making power to women. Following the 'bottom-up' approach, the village action plans (VAP) included water budgeting, sourcing and infrastructure planning, including managing water supply finances and determining and collecting water supply service delivery charges for financial sustainability. Jal Jeevan Mission along with Swachh Bharat Mission became a model for community mobilisation. Over 5.3 lakh VWSCs have been formed in 5.86 lakh villages across India and over 5.2 lakh VAPs have been prepared. More than 24 lakh women have also been trained in water quality testing under JJM.

The social significance of such an initiative has been substantial. Providing household tap water drastically reduces the daily burden of collecting water, allowing women and girls to redirect their time towards education and generating livelihoods. Lack of hygienic sanitation practices, sanitary facilities, and access to clean drinking water impact the health of children. During the COVID-19 pandemic, a 100-Day Campaign was launched in October 2020 as a focused effort to ensure that all schools/ ashramshalas and anganwadis across the country had access to safe piped drinking water within a short timeframe. As a result, 91% schools and more than 86% anganwadi centres have provision of potable tap water, handwashing facilities and piped water in toilets. Nobel laureate Prof. Michael Kremer observed in his study of JJM that provision of safe drinking water to 50% households prevented around 1,36,000 under-5 deaths annually.

Road ahead: Consolidation of early gains

The next phase of this journey is already visible in JJM 2.0. In March 2026, the Union Cabinet approved restructuring and extension of JJM up to December 2028, with an enhanced total outlay of ₹8.69 lakh crore. More importantly, in states and at the ground level, the focus is on service delivery, institutional reform and sustainability. It envisages a greater responsibility for Gram Panchayats and VWSCs, and sustainable O&M systems.

The enduring lesson of the past 25 years is that a nation's water security is built through the convergence of infrastructure, institutions, technology, conservation, and above all, its people. Prime Minister brought a change in mindset of policymakers that fund utilised for water and sanitation is not an expenditure, but investment for the future. By his sustained advocacy, he ensured that water becomes everyone's business. At a time when India is aiming to be a Viksit Bharat or a developed economy by 2047, water security will be the key driver of this great leap forward.

Source: <https://kalingatv.com/odisha/nhrc-to-probe-alleged-assault-on-tikhiri-sarpanch-chameli-ojha-in-kendrapara/>

HomeOdishaNHRC to Probe Alleged Assault on Tikhiri Sarpanch Chameli Ojha in Kendrapara

NHRC to Probe Alleged Assault on Tikhiri Sarpanch Chameli Ojha in Kendrapara

Meanwhile, no reaction has been received from the district administration or police regarding the NHRC probe so far.

By Himanshu Last updated Oct 2, 2026

Kendrapara: The National Human Rights Commission (NHRC) is set to investigate the case involving Tikhiri Sarpanch Chameli Ojha in Odisha's Kendrapara district, following allegations that she was assaulted and misbehaved with inside the chamber of the Mahakalapada Block Development Officer (BDO). The alleged incident took place on June 11.

A three-member NHRC team is scheduled to reach Kendrapara on October 5 to conduct an inquiry into the matter. The Commission's office in New Delhi has reportedly informed the Kendrapara Superintendent of Police (SP) and District Collector about the visit through an official communication.

During the investigation, the NHRC team is expected to meet and question all parties connected with the case. Officials of Mahakalapada Police Station, the BDO, employees of the BDO office, eyewitnesses present during the alleged incident, the investigating officer and doctors concerned are likely to be questioned as part of the inquiry.

Meanwhile, no reaction has been received from the district administration or police regarding the NHRC probe so far.

Source: <https://ommcomnews.com/odisha-news/nhrc-team-to-probe-chameli-ojha-case-to-visit-kendrapada-on-oct-5/>

NHRC Team To Probe Chameli Ojha Case, To Visit Kendrapada On Oct 5
NEWS by OMMCOM NEWS October 2, 2026 in Odisha

Bhubaneswar: The National Human Rights Commission (NHRC) has taken up the alleged assault on Tikhiri Sarpanch Chameli Ojha, with a three-member team slated to visit Kendrapara on October 5 for an on-ground inquiry. The incident, which sparked widespread outrage, allegedly took place inside the chamber of the Mahakalapada BDO on June 11, where the woman Sarpanch Chameli Ojha was reportedly assaulted and misbehaved with. The NHRC headquarters in Delhi has formally communicated the visit to the Kendrapada Collector and Superintendent of Police. During its stay, the team is expected to record statements of all stakeholders linked to the case. Those likely to be questioned include Mahakalapada police personnel, the BDO and his office staff, eyewitnesses, the investigating officer and the doctor who examined the victim. The panel will also review the circumstances leading to the incident as part of its detailed probe.

Source: <https://odishatv.in/odisha/chameli-ojha-case-3-member-nhrc-team-to-conduct-probe-in-kendrapara-12616041>

Chameli Ojha case: 3-member NHRC team to conduct probe in Kendrapara

The National Human Rights Commission (NHRC) will investigate the much-discussed case involving Chameli Ojha, Sarpanch of Tikhiri under Mahakalapada block in Odisha's Kendrapara.

Pragyan Paramita
02 Oct 2026 11:45 IST

The National Human Rights Commission (NHRC) will investigate the much-discussed case involving Chameli Ojha, Sarpanch of Tikhiri under Mahakalapada block in Odisha's Kendrapara. A three-member NHRC team is scheduled to reach Kendrapara on October 5 to conduct the investigation.

The inquiry relates to allegations of assault and misbehaviour with Chameli Ojha inside the chamber of the Mahakalapada BDO on June 11. The NHRC's Delhi office informed the Kendrapara Superintendent of Police and District Collector about the visit through a letter.

NHRC Team To Question Those Linked To Case

During the investigation, the NHRC team is set to question various people connected with the incident. Reports suggest that the Mahakalapada Police, BDO, employees of the BDO office, eyewitnesses present at the spot, the investigating officer and the concerned doctor are expected to be questioned. The team will also examine the circumstances surrounding the allegations as part of the inquiry. The investigation is scheduled to be carried out during the team's visit to the district.

Administration, Police Yet To Respond

The NHRC's move comes in connection with the allegations concerning the incident inside the BDO's chamber. Meanwhile, no reaction has been received from the district administration or the police in connection with the NHRC investigation. Further details regarding the case are awaited.

Source: <https://odishabytes.com/nhrc-to-probe-odisha-sarpanch-chameli-ojha-case-team-to-visit-kendrapada/>

NHRC To Probe Odisha Sarpanch Chameli Ojha Case, Team To Visit Kendrapada
by OB Bureau October 2, 2026 in Kendrapada, Odisha Reading Time: 1 min read

Bhubaneswar: The National Human Rights Commission (NHRC) is set to launch an investigation into the much-discussed case involving Chameli Ojha, Sarpanch of Tikhiri in Odisha's Kendrapada district.

According to sources, a three-member team of the NHRC is scheduled to visit Kendrapara on October 5 to initiate the investigation into the controversy.

As part of the probe, the rights panel will look into allegations of assault and misbehaviour with Chameli Ojha inside the chamber of the Mahakalapada BDO on June 11.

The NHRC has already sent a communication to the Kendrapara District Collector and Superintendent of Police regarding the visit of its team.

During the visit, the NHRC team is set to question various people connected with the incident. Reports suggest that the Mahakalapada Police, BDO, employees of the BDO office, eyewitnesses present at the spot, the investigating officer and the doctor concerned are expected to be questioned. The NHRC team will also examine the circumstances surrounding the allegations as part of the inquiry.

The investigation is scheduled to be carried out during the team's visit to the district.

No reaction has so far been received from the district administration or the police in connection with the NHRC team's visit.

Source: <https://pragativadi.com/nhrc-takes-cognisance-high-level-probe-ordered-into-chameli-ojha-controversy/>

Home » NHRC Takes Cognisance: High-Level Probe Ordered Into Chameli Ojha Controversy

NHRC Takes Cognisance: High-Level Probe Ordered Into Chameli Ojha Controversy
Itishree Sethy by Itishree Sethy October 2, 2026 in Odisha

The much-discussed controversy surrounding Tikhiri Sarpanch Chameli Ojha has taken a major turn as the National Human Rights Commission (NHRC) steps in to investigate the alleged incident.

A three-member NHRC team is scheduled to arrive in Kendrapara on October 5 to conduct a thorough probe into the allegations that Ojha was subjected to physical assault and mistreatment inside the chamber of the Mahakalapada Block Development Officer (BDO) on June 11.

According to reports, the commission's Delhi headquarters has already issued advance notice regarding the visit to both the Kendrapara Superintendent of Police (SP) and the District Collector.

During its investigation, the high-level central team is expected to question various individuals connected to the case, including:

The local police officers

The Mahakalapada BDO and office staff

Eyewitnesses present at the scene

The investigating officers and the examining doctor

So far, local district administration and police officials have not released any official statement regarding the upcoming commission visit. Further updates are expected as the NHRC team commences its hearings and fact-finding mission in the district.

Source: <https://www.prameyanews.com/nhrc-team-to-visit-kendrapara-on-monday-to-investigate-alleged-assault-on-tikhiri-sarpanch-chameli-ojha>

NHRC team to visit Kendrapara on Monday to investigate alleged assault on Tikhiri Sarpanch Chameli Ojha

The National Human Rights Commission (NHRC) has launched an investigation into the alleged assault of Tikhiri Sarpanch Chameli Ojha, with a three-member team scheduled to visit Kendrapara on Monday, October 5, to conduct an on-ground inquiry.

Published By : Pradip Subudhi | October 2, 2026 6:40 PM

The alleged incident took place on June 11 inside the chamber of the Mahakalapada Block Development Officer (BDO), where Sarpanch Chameli Ojha was reportedly assaulted and allegedly misbehaved with. The NHRC headquarters in New Delhi has formally informed the Kendrapara Collector and Superintendent of Police about the proposed visit.

During its stay, the three-member team is expected to record statements from various stakeholders associated with the case. The team is likely to question personnel from Mahakalapada police station, the BDO and his office staff, eyewitnesses, the investigating officer and the doctor who examined the alleged victim. The NHRC team will also examine the circumstances surrounding the incident and gather relevant information and evidence as part of its detailed inquiry.

Additional context from related reports:

The NHRC's intervention followed a petition filed by rights activist Manoj Jena, Chairperson of Human Rights Front, Bhubaneswar, who alleged that Ojha had been falsely implicated in a case lodged by the Mahakalapada BDO involving charges including attempt to murder, causing hurt and obstructing a public servant. The complaint also alleged police intimidation, utter disregard to the rights of the accused at the time of arrest, abuse of power, custodial misconduct and denial of procedural safeguards.

The NHRC had earlier issued notices to the Kendrapara District Collector and Superintendent of Police, directing them to complete the inquiry and submit a detailed report within 15 days, along with an Action Taken Report (ATR) within two weeks. The Commission observed that the complainant had levelled serious allegations of human rights violation and misuse of authority by police officials, thereby adversely affecting her fundamental right to life and personal liberty under Article 21.

No reaction has been received from the district administration or the police in connection with the NHRC investigation.

Source: https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-team-to-visit-kendrapada-on-oct-5-over-assault-on-dalit-sarpanch/amp_articleshow/134643360.cms

NHRC team to visit Kendrapada on Oct 5 over assault on Dalit sarpanch
City|Ashis Senapati | Oct 2, 2026, 21:43 IST

Kendrapada: A team from the National Human Rights Commission (NHRC) will visit Kendrapada on Oct 5 to conduct an inquiry into an alleged assault and mistreatment of Tikhiri gram panchayat sarpanch Chameli Ojha (33), a Dalit woman, in June.

Ojha was allegedly abused and assaulted by police and the block development officer (BDO) of Mahakalapada, under which the panchayat falls, on June 11 after she raised allegations of corruption against officials, according to a complaint.

The NHRC team will conduct a spot inquiry and examine officials, eyewitnesses, police personnel and others connected with the case. Kendrapada collector Raghuram R Iyer said on Friday that the commission has already intimated him and the superintendent of police (SP) about the visit.

Earlier, a human rights group filed a petition before the NHRC on July 14, alleging that Ojha had been falsely implicated in a case registered on the complaint of the Mahakalapada BDO under charges, including attempt to murder, causing hurt and obstruction of a public servant.

The NHRC took cognisance of the complaint and forwarded a copy to the district magistrate and SP, seeking an inquiry and expeditious report. The SP subsequently submitted a detailed report to the commission on June 27, stating that three FIRs had been registered in the matter and that they were cross-cases.

Ojha had earlier written to chief minister Mohan Charan Majhi, alleging that officials were hindering developmental works in her gram panchayat by withholding payments. In her letter, she alleged that she had gone to the BDO's office on June 11 to request clearance of pending bills, but the BDO and others abused her. She also alleged that police assaulted and misbehaved with her inside a vehicle while taking her to police station.

Source: <https://www.pib.gov.in/PressReleasePage.aspx?PRID=2318306®=48&lang=2>

Ministry of Education

IIT Indore Celebrates Mahatma Gandhi and Lal Bahadur Shastri Jayanti with Swachhata Drive

Posted On: 02 OCT 2026 6:55PM by PIB Bhopal

The Indian Institute of Technology Indore (IIT Indore) celebrated the birth anniversaries of Mahatma Gandhi and Lal Bahadur Shastri on Friday, October 2, 2026, alongside the Swachhata Hi Seva 2026, reaffirming its commitment to cleanliness, environmental conservation and community engagement. The programme was graced by Prof. Kanhaiya Tripathi, Special Monitor, National Human Rights Commission (NHRC), and hosted by Prof. Suhas Joshi, Director, IIT Indore.

The celebrations commenced with the inauguration of an exhibition organised by the Centre for Rural Development and Technology (CRDT), IIT Indore, to mark the occasion. Prof. Sandeep Chaudhary, Professor-in-Charge, CRDT, introduced the programme and presented an overview of the Centre's activities.

A plantation drive under the 'Ek Ped Maa Ke Naam' initiative was a key highlight of the celebrations. Conducted in the gracious presence of Prof. Kanhaiya Tripathi, the initiative underscored IIT Indore's commitment to environmental conservation and sustainability. Participants also took the Swachhata Pledge, reaffirming their commitment to maintaining cleanliness and promoting responsible practices.

Prof. Kanhaiya Tripathi felicitated the awardees for their contributions to cleanliness under the campaign. Addressing the gathering, he extended his greetings on the birth anniversaries of Mahatma Gandhi and Lal Bahadur Shastri. Emphasising the relevance of Gandhian philosophy, he remarked that only an individual with a universal outlook can truly understand the essence of Swaraj. He also highlighted the importance of self-respect for individual growth and societal progress.

Prof. Suhas Joshi congratulated the awardees recognised for their contributions to cleanliness under Swachhata Hi Seva Abhiyan 2026. Highlighting the importance of cleanliness in everyday life, he remarked that cleanliness is next to godliness and encouraged everyone to embrace it as a personal responsibility and collective commitment.

As part of the visit, Prof. Kanhaiya Tripathi also interacted with Prof. Suhas Joshi, Director, IIT Indore, Deans, Heads of Departments, Faculty members and other senior officials in a meeting that provided a platform for meaningful interaction and discussion on key institutional matters. The celebration reflected the enduring values of Mahatma Gandhi and Lal Bahadur Shastri, inspiring the IIT Indore community to contribute towards a cleaner, greener and more responsible society.

(Release ID: 2318306)

Source: <https://www.deccanchronicle.com/southern-states/telangana/nhrc-directs-hyderabad-police-to-probe-vnr-vjiet-student-case-1992656>

NHRC Directs Hyderabad Police To Probe VNR VJIET Student Case

DC Correspondent 2 October 2026 11:51 PM

Commission seeks inquiry, victim's participation and action-taken report within four weeks

Hyderabad: The National Human Rights Commission (NHRC) directed the city police to take appropriate action on a complaint alleging human rights violations and lapses in the handling of a sexual assault case involving a 20-year-old student of VNR Vignana Jyothi Institute of Engineering and Technology (VNR VJIET), Bachupally.

The commission has directed the authority concerned to conduct an inquiry, associate the complainant and victim with the proceedings and submit an action-taken report within four weeks.

The direction was issued on Thursday, following a complaint filed on May 30 by Dr R.N. Shankar, a former national executive member of the All India Students Federation and senior student leader and scholar at Osmania University.

The NHRC forwarded the complaint to the authorities concerned for appropriate action as per law and directed that the complainant be informed of the action taken.

Details of the FIR

The case, registered at Bachupally police station on February 28 under Sections 64, 75 and 351(2) of the Bharatiya Nyaya Sanhita (BNS), based on a complaint by the student's mother.

The FIR recorded the allegations that the student was subjected to repeated sexual assault, intimidation and digital exploitation over about one-and-a-half years. It also states that an alleged assault in October 2024 at D Block, Room No. 303, was witnessed by college personnel.

According to the FIR, the student's family later approached the college principal and mechanical department head. The FIR recorded that the college authorities "failed to act appropriately" and constituted an internal committee before the matter was eventually reported to police.

The complaint and FIR also contain allegations of threats to circulate private photographs and videos, administration of substances that allegedly caused drowsiness and memory loss, and a later alleged assault attempt involving Praveen. The student is also stated to have attempted suicide following the alleged abuse and trauma.

Allegations in the NHRC Complaint

Shankar's complaint to the NHRC alleged that the Principal, Chairman/management, mechanical engineering

head of department and other college officials should also be examined for their alleged failure to act and suppression of the complaint. He sought their addition to the case, preservation of CCTV footage and internal committee records, and a detailed inquiry into the police investigation.

The complaint alleged that Shankar had submitted representations to the Bachupally police and the Cyberabad police commissioner on April 2, with copies to the University Grants Commission and All India Council for Technical Education. A legal notice was subsequently issued by the victim's counsel on May 19 seeking action and preservation of electronic evidence.

Source: <https://www.greaterkashmir.com/health/ensure-action-after-probe-in-complaint-regarding-children-disabled-by-contaminated-cough-syrup-nhrc-to-jk-cs-12618229>

Ensure action after probe in complaint regarding children disabled by contaminated cough syrup: NHRC to J&K CS
ATR sought by Commission within 4 weeks

by GK NEWS SERVICE 03 Oct 2026 06:50 IST

Jammu, Oct 2: The National Human Rights Commission (NHRC) has asked the Chief Secretary, J&K to direct the concerned authority to take appropriate legal action after conducting an enquiry into a complaint related to four children from Ramnagar tehsil of Udhampur district, who allegedly suffered permanent disabilities after consuming contaminated cough syrup during the 2019–20 tragedy.

The direction has come on a complaint pursued by a social activist Sukesh C Khajuria, seeking adequate compensation, medical care and rehabilitation for the four surviving children.

The NHRC has directed the concerned authority to conduct an enquiry in association with the complainant and victim, take appropriate action in accordance with law and inform the complainant about the action taken.

An Action Taken Report (ATR) has been sought by the Commission within four weeks.

The complaint intimation dated November 13, 2025, received from Sukesh C Khajuria in respect of children across Jammu and Kashmir was placed before the Commission on September 24, 2026. Upon perusal of the same, the Commission directed: this complaint be transmitted to the concerned authority for appropriate action as per law. The authority concerned is directed to take appropriate action after enquiry associating the complainant/victim and to inform him or her of the action taken in the matter and also submit a report to the Commission within four weeks," stated Assistant Registrar (Law), NHRC in a communique dated September 24, 2026, addressed to the Chief Secretary, J&K. Regionalnews coverage

The complaint stated that although the four children survived the tragedy, they were left with permanent disabilities. Disability certificates issued by the Chief Medical Officer, Udhampur, were also placed on record in support of their cases.

The matter relates to Cold Best-PC syrup manufactured by Digital Vision, Kala Amb, Himachal Pradesh.

Laboratory findings cited in the complaint had detected 34.24 percent w/v (weight per volume) Diethylene Glycol (DEG) in a tested sample of the syrup. DEG is a toxic industrial chemical and is unsafe for human consumption.

The contaminated cough syrup tragedy had earlier resulted in the deaths of children in the Ramnagar area during December 2019 and January 2020.

In the earlier proceedings, the NHRC had found lapses on the part of the J&K Drugs Department and directed payment of Rs 3 lakh compensation to the Next of Kin (NoK) of the deceased children.

The challenge to the NHRC order was subsequently dismissed by the High Court of J&K and Ladakh.

Khajuria, in a press statement, maintained that while compensation was granted in the cases involving deaths, the surviving children, who were left with lifelong disabilities also required adequate financial assistance, continuing medical care and rehabilitation.

He has further sought fixation of responsibility for regulatory lapses and strengthening of the drug-quality testing, surveillance and enforcement mechanism so that such tragedies are not repeated.

The latest intervention of the NHRC has once again brought the condition of the surviving victims before the human rights watchdog and placed the matter before the J&K authorities for enquiry and appropriate action.

The NHRC, at this stage, has ordered an enquiry and sought an Action Taken Report within four weeks. The Commission has not yet awarded compensation to the four surviving children in the present proceedings.

Source: https://www.atalhind.com/sangrur-sc-man-funeral-controversy-kainth-demand-probe/#google_vignette

संगरूर में एस.सी. व्यक्ति के अंतिम संस्कार पर उठे गंभीर सवाल, परिवार की गैरमौजूदगी में अंतिम संस्कार पर निष्पक्ष जांच की मांग

अटल हिन्द न्यूज़ रिसोर्स | 2 October 2026 | 2 min read | 57 views

पंजाब

भारतीय जनता पार्टी के अनुसूचित जाति मोर्चा, पंजाब के उप-प्रधान परमजीत सिंह कैथ ने पंजाब में पुलिस और प्रशासन की कार्यप्रणाली पर गंभीर चिंता व्यक्त की है। उन्होंने कहा कि मुख्यमंत्री भगवंत मान के नेतृत्व वाली पंजाब सरकार के कार्यकाल के दौरान हाल ही में उनके जिले संगरूर में अनुसूचित जाति से संबंधित एक व्यक्ति के अंतिम संस्कार को लेकर गंभीर आरोप सामने आए हैं। परिवार द्वारा आरोप लगाया गया है कि अंतिम संस्कार के समय परिवार के सदस्य मौजूद नहीं थे।

अंतिम संस्कार में परिवार की गैरमौजूदगी पर उठाए गए गंभीर सवाल

कैथ ने कहा कि किसी भी मृतक के शरीर से संबंधित कार्रवाई में कानूनी प्रक्रिया के साथ परिवार की भावनाओं, धार्मिक रीति-रिवाजों और मानवीय गरिमा का सम्मान होना आवश्यक है। यदि जांच में यह साबित होता है कि परिवार को अपने ही परिवार के सदस्य के अंतिम संस्कार में शामिल होने से गैर-कानूनी तरीके से रोका गया, तो जिम्मेदार अधिकारियों की जवाबदेही तय होनी चाहिए।

सरकार से तथ्यात्मक जांच और राजनीतिक बचाव न करने की मांग

उन्होंने कहा कि यदि किसी एस.सी. परिवार को अपने परिवार के सदस्य के अंतिम संस्कार के अधिकार से वंचित किया गया है, तो यह बेहद गंभीर मामला है। सरकार को आरोपों का राजनीतिक बचाव करने की बजाय तथ्य सामने लाने चाहिए। कैथ ने कहा कि पंजाब पुलिस और प्रशासन की कार्रवाई कानून, पारदर्शिता और मानवीय गरिमा के सिद्धांतों के अनुसार होनी चाहिए।

कैबिनेट मंत्री और राष्ट्रीय आयोगों से हस्तक्षेप की मांग

उन्होंने एस.सी. समुदाय से संबंधित कैबिनेट मंत्री हरपाल सिंह चीमा से भी इस मामले पर स्पष्टीकरण देने और सरकार से तथ्य सामने लाने की मांग की। कैथ ने राष्ट्रीय अनुसूचित जाति आयोग और राष्ट्रीय मानवाधिकार आयोग से मामले का तुरंत संज्ञान लेने, संबंधित अधिकारियों से रिपोर्ट तलब करने और परिवार द्वारा लगाए गए आरोपों की स्वतंत्र जांच करवाने की मांग की। उन्होंने कहा कि यह भी स्पष्ट किया जाए कि परिवार को अंतिम संस्कार में शामिल होने से रोका गया था या नहीं और यदि ऐसा हुआ तो इसके कानूनी कारण क्या थे।

स्टैंडर्ड ऑपरेटिंग प्रोसीजर लागू करने की पुरजोर मांग

कैथ ने पंजाब सरकार से मृत्यु, पोस्टमार्टम, मृतक के शरीर को परिवार के हवाले करने और अंतिम संस्कार से संबंधित मामलों के लिए स्पष्ट स्टैंडर्ड ऑपरेटिंग प्रोसीजर लागू करने की मांग की। उन्होंने कहा कि गरीबी या अनुसूचित जाति से संबंधित होना किसी नागरिक के मानवीय और पारिवारिक अधिकारों को कम नहीं करता। मृतक की गरिमा और परिवार के अधिकारों की रक्षा करना सरकार और प्रशासन की जिम्मेदारी है।

Source: <https://www.bhopalsamachar.com/2026/10/pitru-paksha-hrc-notice-rewa-collector-justice-deceased.html>

Home Rewa पितृपक्ष: मृत कर्मचारी को न्याय के लिए रीवा कलेक्टर को HRC का नोटिस, सर्वेश की 1 साल पुरानी शिकायत पर कार्रवाई

पितृपक्ष: मृत कर्मचारी को न्याय के लिए रीवा कलेक्टर को HRC का नोटिस, सर्वेश की 1 साल पुरानी शिकायत पर कार्रवाई

Updesh Awasthee

10/02/2026 01:03:00 PM

भोपाल, 2 अक्टूबर 2026: आप इत्तेफाक मानो या दिव्य शक्ति का न्याय, लेकिन रिकॉर्ड कहते हैं कि 1 साल पहले एक्सीडेंट में मृत कर्मचारियों को न्याय के लिए की गई शिकायत पर पितृपक्ष में कार्रवाई हुई है। मानवाधिकार आयोग ने रीवा कलेक्टर को नोटिस जारी करके, चार सप्ताह के भीतर इस मामले में की गई कार्रवाई का विवरण प्रस्तुत करने का आदेश दिया है।

नगर परिषद सिरमौर के कर्मचारी गौरव पांडे की अकाल मृत्यु का मामला

भारत के संविधान के अनुच्छेद 21, प्रत्येक भारतीय नागरिक को गरिमा पूर्ण जीवन के साथ गरिमा पूर्ण मृत्यु का अधिकार देता है। पोस्टमार्टम और अंतिम संस्कार भी गरिमा पूर्ण मृत्यु की प्रक्रिया का हिस्सा हैं। यही कारण है कि शव को अंतिम संस्कार के लिए ले जाने हेतु, सरकार द्वारा शव वाहन का प्रबंध किया जाता है। मध्य प्रदेश के रीवा में दिनांक 28 सितंबर 2025 को सिरमौर अनुभाग/थाना/नगर क्षेत्र में हुए एक रोड एक्सीडेंट में सिरमौर निवासी और नगर परिषद सिरमौर के कर्मचारी गौरव पांडे की मृत्यु हो गई थी। उनकी डेड बॉडी को किसी एम्बुलेंस अथवा शव वाहन इत्यादि में नहीं बल्कि कचरा गाड़ी में डालकर ले जाया गया। यहां ध्यान देना होगा कि स्वर्गीय श्री गौरव पांडे, नगर परिषद सिरमौर के कर्मचारी थे। इसके बावजूद इस मामले में कोई कार्रवाई नहीं हुई। मतलब सिस्टम इतना कठोर हो गया है कि वह, सहयोग करने वाले कर्मचारियों के प्रति भी सद्भाव नहीं रखता।

सर्वेश सोनी की शिकायत पर रीवा कलेक्टर को मानवाधिकार आयोग का नोटिस

सिरमौर निवासी सर्वेश कुमार सोनी ने इस पूरी घटना की तस्वीरें, समाचार पत्र में प्रकाशित कतरनें और सोशल मीडिया ट्वीट्स/स्क्रीनशॉट्स एकत्र किए और मामला मानवाधिकार आयोग के समक्ष प्रस्तुत किया। प्रकरण क्रमांक 510/12/36/2026 आयोग के समक्ष पेश हुआ। राष्ट्रीय मानवाधिकार आयोग नई दिल्ली की खंडपीठ, जिसकी अध्यक्षता माननीय सदस्य श्री प्रियंक कानूनगो ने की, ने मामले को प्रथम दृष्टया मृतक के मानवाधिकारों एवं मानवीय गरिमा का गंभीर उल्लंघन माना। मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान लेते हुए आयोग के सहायक रजिस्ट्रार (विधि) बृजवीर सिंह द्वारा जिलाधिकारी (कलेक्टर), रीवा (मध्य प्रदेश) को नोटिस जारी किया गया। रीवा कलेक्टर को निर्देश दिया गया है कि वे मामले की निष्पक्ष जांच कराएं और पत्र प्राप्ति के 4 सप्ताह के भीतर कृत कार्रवाई प्रतिवेदन अर्थात एटीआर रिपोर्ट आयोग के समक्ष प्रस्तुत करें।

Source: <https://www.livehindustan.com/national/story-inauguration-of-district-office-for-national-human-rights-rti-awareness-organization-in-parbatta-201790961698301.html>

राष्ट्रीय मानवाधिकार व आरटीआई जागरूकता संगठन कार्यालय का हुआ उद्घाटन

Oct 02, 2026 11:45 pm IST

By Hindustan | Bureau

हिन्दुस्तान , खगड़िया

राष्ट्रीय मानवाधिकार व आरटीआई जागरूकता संगठन कार्यालय का हुआ उद्घाटन

परबत्ता। एक प्रतिनिधि प्रखंड क्षेत्र के कन्हैयाचक में इंडियन बैंक के समीप शुक्रवार को राष्ट्रीय मानवाधिकार एवं आरटीआई जागरूकता संगठन, भारत के जिला कार्यालय का उद्घाटन समारोह आयोजित किया गया। समारोह में संगठन के पदाधिकारियों एवं कार्यकर्ताओं ने मानवाधिकारों और सूचना के अधिकार के प्रति आम लोगों को जागरूक करने का संकल्प लिया।

समारोह में संगठन के संस्थापक सह राष्ट्रीय अध्यक्ष सांगेश कुमार भाटी, राष्ट्रीय सचिव विभूति सिंह, प्रदेश अध्यक्ष बिहार जितेंद्र कुमार, प्रदेश प्रभारी बिहार दिलीप कुमार, युवा प्रकोष्ठ के उपाध्यक्ष धीरज कुमार, जिलाध्यक्ष अमन कुमार मिश्रा, युवा प्रकोष्ठ जिलाध्यक्ष माधव चौधरी एवं किसान प्रकोष्ठ जिलाध्यक्ष विक्रम शर्मा सहित अन्य पदाधिकारी मौजूद रहे।

इस अवसर पर पदाधिकारियों ने कहा कि आम नागरिकों को उनके मानवाधिकार, सरकारी योजनाओं और सूचना के अधिकार के प्रति जागरूक करना संगठन की प्रमुख प्राथमिकताओं में शामिल है। जिला कार्यालय के माध्यम से लोगों की समस्याओं को सुनने तथा उन्हें उनके अधिकारों और संबंधित कानूनी एवं प्रशासनिक प्रक्रियाओं की जानकारी उपलब्ध कराने का प्रयास किया जाएगा।

Source: <https://www.pib.gov.in/PressReleasePage.aspx?PRID=2318311®=48&lang=2>

शिक्षा मंत्रालय

आईआईटी इंदौर में महात्मा गांधी एवं लाल बहादुर शास्त्री की जयंती स्वच्छता अभियान के साथ मनाई गई

प्रविष्टि तिथि: 02 OCT 2026 6:55PM by PIB Bhopal

भारतीय प्रौद्योगिकी संस्थान इंदौर (आईआईटी इंदौर) में 2 अक्टूबर को महात्मा गांधी एवं लाल बहादुर शास्त्री की जयंती के अवसर पर स्वच्छता ही सेवा 2026 के अंतर्गत विभिन्न कार्यक्रमों का आयोजन किया गया। इस अवसर पर संस्थान ने स्वच्छता, पर्यावरण संरक्षण एवं सामुदायिक सहभागिता के प्रति अपनी प्रतिबद्धता दोहराई। इस कार्यक्रम में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के स्पेशल मॉनिटर प्रोफेसर कन्हैया त्रिपाठी मुख्य अतिथि के रूप में उपस्थित रहे। कार्यक्रम की मेजबानी आईआईटी इंदौर के निदेशक प्रोफेसर सुहास जोशी ने की। समारोह का शुभारंभ संस्थान के ग्रामीण विकास एवं प्रौद्योगिकी केंद्र (सीआरडीटी) द्वारा आयोजित प्रदर्शनी के उद्घाटन के साथ हुआ। इस अवसर पर सीआरडीटी के प्रभारी प्राध्यापक प्रोफेसर संदीप चौधरी ने कार्यक्रम का परिचय देते हुए केंद्र की विभिन्न गतिविधियों का संक्षिप्त विवरण प्रस्तुत किया।

समारोह का प्रमुख आकर्षण 'एक पेड़ माँ के नाम' पहल के अंतर्गत आयोजित पौधरोपण अभियान रहा। प्रोफेसर कन्हैया त्रिपाठी की गरिमामयी उपस्थिति में आयोजित इस पहल ने पर्यावरण संरक्षण एवं सतत विकास के प्रति आईआईटी इंदौर की प्रतिबद्धता को रेखांकित किया। इस अवसर पर उपस्थित सभी प्रतिभागियों ने स्वच्छता की शपथ ली तथा स्वच्छता बनाए रखने और जिम्मेदार व्यवहार अपनाने के प्रति अपनी प्रतिबद्धता दोहराई। अभियान के अंतर्गत स्वच्छता के क्षेत्र में उल्लेखनीय योगदान देने वाले पुरस्कार विजेताओं को प्रोफेसर कन्हैया त्रिपाठी द्वारा सम्मानित किया गया। सभा को संबोधित करते हुए प्रोफेसर कन्हैया त्रिपाठी ने महात्मा गांधी एवं लाल बहादुर शास्त्री की जयंती पर शुभकामनाएँ दीं। उन्होंने गांधीवादी दर्शन की प्रासंगिकता पर बल देते हुए कहा कि स्वराज के वास्तविक स्वरूप को वही व्यक्ति समझ सकता है, जिसकी सोच सार्वभौमिक हो। उन्होंने व्यक्तिगत विकास एवं सामाजिक प्रगति के लिए आत्मसम्मान के महत्व को भी रेखांकित किया। वहीं, प्रोफेसर सुहास जोशी ने स्वच्छता ही सेवा 2026 के अंतर्गत स्वच्छता के क्षेत्र में योगदान के लिए सम्मानित सभी पुरस्कार विजेताओं को बधाई दी। दैनिक जीवन में स्वच्छता के महत्व को रेखांकित करते हुए उन्होंने कहा कि स्वच्छता ईश्वरत्व के निकट है। उन्होंने सभी से स्वच्छता को व्यक्तिगत जिम्मेदारी एवं सामूहिक प्रतिबद्धता के रूप में अपनाने का आह्वान किया।

इस दौरान, प्रोफेसर कन्हैया त्रिपाठी ने आईआईटी इंदौर के निदेशक प्रोफेसर सुहास जोशी, अधिष्ठाताओं, विभागाध्यक्षों, संकाय सदस्यों एवं अन्य वरिष्ठ अधिकारियों के साथ एक बैठक में भी भाग लिया। इस बैठक में संस्थान से जुड़े प्रमुख विषयों पर सार्थक विचार-विमर्श एवं संवाद हुआ। यह आयोजन महात्मा गांधी एवं लाल बहादुर शास्त्री के शाश्वत मूल्यों का प्रतिबिंब रहा तथा इसने आईआईटी इंदौर समुदाय को स्वच्छ, हरित एवं अधिक जिम्मेदार समाज के निर्माण में योगदान देने के लिए प्रेरित किया।

(रिलीज़ आईडी: 2318311)

Source: https://www.bhaskarhindi.com/city/rewa/national-human-rights-commission-new-delhi-issues-a-stern-notice-to-the-rewa-collector-1370147#google_vignette

Rewa news: राष्ट्रीय मानवाधिकार आयोग नई दिल्ली का रीवा कलेक्टर को कड़ा नोटिस
2 Oct 2026 4:55 PM

कचरा गाड़ी में ढोया गया था कर्मचारी का शव

विगत वर्ष 28 सितंबर 2025 को रीवा जिले के सिरमौर नगर से मानवता को शर्मसार कर देने वाला और प्रशासनिक संवेदनहीनता का एक अत्यंत हैरान कर देने वाला मामला सामने आया था। सड़क हादसे में अपनी जान गंवाने वाले नगर परिषद सिरमौर के एक कर्मचारी गौरव पाण्डेय के शव को एम्बुलेंस या शव वाहन देने के बजाय कचरा ढोने वाले ट्रैक्टर/गाड़ी में भरकर पोस्टमार्टम के लिए भेज दिया गया।

हादसे का विवरण

सिरमौर निवासी और नगर परिषद सिरमौर के कर्मचारी गौरव पांडे अपनी बाइक से जा रहे थे। सामने से आ रही दूसरी बाइक से टक्कर होने के बाद गौरव पांडे सड़क पर गिर पड़े, तभी पीछे से आ रहे एक तेज रफ्तार ट्रक ने उनके सिर को कुचल दिया, जिससे उनकी मौके पर ही दर्दनाक मौत हो गई। इस हादसे में दूसरी बाइक पर सवार सिरमौर के पटवारी गंभीर रूप से घायल हो गए, जिन्हें अस्पताल में भर्ती कराया गया।

अमानवीय व्यवहार

दुर्घटना के बाद क्षत-विक्षत अवस्था में पड़े कर्मचारी के शव को सम्मानपूर्वक ले जाने के लिए शव वाहन या मुक्ति वाहन की व्यवस्था करने के बजाय, नगर पालिका की कचरा ढोने वाली गाड़ी/ट्रैक्टर में रखकर पोस्टमार्टम के लिए अस्पताल भिजवाया गया। सरकारी पैसों और बजट के बावजूद एक मृत कर्मचारी को अंतिम क्षणों में भी न्यूनतम सम्मान न मिलना स्थानीय निवासियों, परिजनों और आम जनता में भारी आक्रोश का कारण बना।

शिकायत और कार्रवाई

एक्टिविस्ट सर्वेश कुमार सोनी ने इस पूरी घटना की तस्वीरें, समाचार पत्र में प्रकाशित कतरनें और सोशल मीडिया ट्वीट्स/स्क्रीनशॉट्स एकत्र किए। इसके बाद 29 सितंबर 2025 को सर्वेश सोनी ने राष्ट्रीय मानव अधिकार आयोग के अध्यक्ष, मध्य प्रदेश के मुख्यमंत्री, मुख्य सचिव तथा अन्य उच्च अधिकारियों को ईमेल भेजकर दोषियों पर कठोर कार्रवाई और सिरमौर में स्थायी शव वाहन उपलब्ध कराने की मांग की।

आयोग का संज्ञान

यह मामला प्रकरण क्रमांक 510/12/36/2026 आयोग के समक्ष पेश हुआ। शिकायत को आयोग के समक्ष प्रस्तुत किया गया। राष्ट्रीय मानवाधिकार आयोग नई दिल्ली की खंडपीठ, जिसकी अध्यक्षता सदस्य प्रियंक कानूनगो ने की, ने मामले को प्रथम दृष्टया मृतक के मानवाधिकारों एवं मानवीय गरिमा का गंभीर उल्लंघन माना।

नोटिस जारी

मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान लेते हुए आयोग के सहायक रजिस्ट्रार (विधि) बृजवीर सिंह द्वारा जिलाधिकारी (कलेक्टर), रीवा को कारण बताओ नोटिस जारी किया गया। रीवा कलेक्टर को निर्देश दिया गया है कि वे मामले की निष्पक्ष जांच कराएं और पत्र प्राप्ति के 4 सप्ताह के भीतर कृत कार्रवाई प्रतिवेदन अर्थात् एटीआर रिपोर्ट आयोग के समक्ष प्रस्तुत करें।

आयोग ने स्पष्ट किया है कि कोई भी पत्राचार केवल राष्ट्रीय मानवाधिकार आयोग पोर्टल के माध्यम से अधिकृत आईडी से ही भेजा जाए। ईमेल से भेजे गए

जवाब स्वीकार नहीं किए जाएंगे।

Source: <https://insamachar.com/nhrc-took-suo-motu-cognizance-of-a-report-regarding-12-members-of-a-family-from-uttar-pradesh-who-were-held-as-bonded-labourers-in-telangana-for-a-year/>

NHRC ने तेलंगाना में एक साल तक बंधुआ मजदूर बनाकर रखे गए उत्तर प्रदेश के एक परिवार के 12 सदस्यों की रिपोर्ट पर स्वतः संज्ञान लिया
Editor Posted on 2 अक्टूबर 2026

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है जिसमें उत्तर प्रदेश के एक परिवार के 12 सदस्यों को तेलंगाना के हैदराबाद स्थित मेडचल-मलकाजगिरी जिले के बाचुपल्ली में एक निर्माण स्थल पर लगभग एक साल तक कथित तौर पर बंधुआ मजदूर बनाकर रखे जाने का मामला सामने आया है। मुक्त कराए जाने पर पता चला कि उन्हें बेहद कम मजदूरी दी जा रही थी, हफ्ते के सातों दिन काम कराया जा रहा था तथा खतरनाक और गंदगी भरे माहौल में रहने के दौरान उन्हें शारीरिक व मौखिक दुर्व्यवहार का सामना करना पड़ रहा था।

आयोग ने पाया है कि यदि समाचार रिपोर्ट में दी जानकारी सत्य है, तो यह मजदूरों के मानवाधिकारों के उल्लंघन का गंभीर मामला है। इसलिए, आयोग ने तेलंगाना के मुख्य सचिव, पुलिस महानिदेशक, मेडचल-मलकाजगिरी के जिला मजिस्ट्रेट और साइबराबाद के पुलिस आयुक्त को नोटिस जारी कर चार सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है।

रिपोर्ट में मुक्त कराए गए सभी 12 पीड़ितों की स्थिति और ठिकाने के बारे में जानकारी तथा उनकी तत्काल सुरक्षा, आश्रय, भोजन और चिकित्सा देखभाल के लिए उठाए गए कदमों के बारे में जानकारी शामिल होने की उम्मीद है। इसमें नियोक्ता और किसी भी अन्य जिम्मेदार व्यक्ति के खिलाफ दर्ज एफआईआर और जांच की स्थिति की जानकारी भी शामिल होगी। आयोग ने मेडचल-मलकाजगिरी के जिला मजिस्ट्रेट को यह सुनिश्चित करने का निर्देश भी दिया कि मुक्त कराने और पुनर्वास की पूरी प्रक्रिया तय समय के भीतर और पीड़ितों को ध्यान में रखकर पूरी की जाए।

अधिकारियों से मांगी गई रिपोर्ट में सभी पात्र पीड़ितों को बंधुआ मजदूरी से मुक्ति प्रमाण-पत्र जारी करने की पुष्टि और 'बंधुआ मजदूरों के पुनर्वास के लिए केंद्रीय क्षेत्र की योजना, 2021' के तहत प्रत्येक पीड़ित को दी गई 30,000 रुपये तक की तत्काल आर्थिक सहायता का विवरण भी शामिल होने की उम्मीद है। इसके अलावा, रिपोर्ट में पीड़ितों के दीर्घकालिक पुनर्वास के लिए एक विस्तृत योजना भी शामिल होगी; इसमें राज्य के अधिकारियों के समन्वय से उनकी इच्छा पर उन्हें उत्तर प्रदेश वापस भेजने की व्यवस्था भी होगी।

30 सितंबर 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, एक सुपरवाइजर ने बंधुआ मजदूरों की आवाजाही पर पाबंदी लगा दी थी और उनका सामान ताले में बंद कर दिया था। सामाजिक कार्यकर्ताओं की शिकायत पर राजस्व और श्रम अधिकारियों ने उन्हें मुक्त कराया।